

**GOVERNMENT OF INDIA  
HOME AFFAIRS  
LOK SABHA**

UNSTARRED QUESTION NO:4669  
ANSWERED ON:26.04.2005  
COLONIES SET UP FOR DISPLACED PERSONS  
Acharia Shri Basudeb

**Will the Minister of HOME AFFAIRS be pleased to state:**

- (a) whether the Government has approved squatters` colonies set up by displaced persons from former East Pakistan in West Bengal during January 1, 1955 to March 25, 1971;
- (b) if so, the details thereof;
- (c) whether the Government of West Bengal has approached the Union Government for inclusion of a squatter`s colony, left out from the approved list;
- (d) if so the action taken in this regard;
- (e) whether the Government of India has also sanctioned fund for development of infrastructural facilities in 346 rural colonies set up by the displaced persons;
- (f) if so, whether fund has been released in this regard;
- (g) if so, the details thereof; and
- (h) if not, the reasons therefor?

**Answer**

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MANIKRAO HOLDYA GAVIT)

- (a) & (b) Government of India has been providing financial assistance towards acquisition of land in approved lists of squatters` colonies set up by displaced persons from former East Pakistan in West Bengal. The last list, pertaining to 607 squatters` colonies, set up between 1.1.1951 and 25.3.1971, was approved in 1987, with, inter-alia, a stipulation that no further lists will be admitted by the Government of India and the present list will be treated as final.
- (c) & (d) Yes, Sir. The State Government has been requested to provide necessary information to facilitate an appropriate decision.
- (e) to (h) Government of India considered the proposal for development of infrastructural facilities in rural colonies of displaced persons in consultation with the Planning Commission. The Planning Commission suggested that the State Government may be advised to include this proposal in the list of priority projects to be implemented through grant of one-time Additional Central Assistance under the State Plan outlay in 2005-06. The Government of West Bengal has been accordingly requested on 01.04.2005.